

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Cus.Misc.Application (COD) Nos.76243,76245,76247 of 2018,

Cus.Stay Petition Nos.76244,76246 & 76248 of 2018

&

Cus.Appeal Nos. 77432-77434 of 2018

(Arising out of Order-in-Appeal No.Kol/Cus.(Port)/AA/1733-1735/2017 dated 08.11.2017 passed by Commr. (Appeals) of Customs, Kolkata)

CC (Port), Kolkata

15/1 Strand Road,
Kolkata-700001.

Applicant (s)

VERSUS

M/s Dhamija Wooltex

58, Friends Colony,
Panipath-132103,
Haryana

Respondent (s)

APPEARANCE :

Shri S.K.Naskar, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MA/SP ORDER NOS.75788-75793/2019

FINAL ORDER NOS.75580-75582/2019

DATE OF HEARING : 13.06.2019

DATE OF DECISION : 13.06.2019

PER P.K.CHOUDHARY :

The present Miscellaneous Applications have been filed by the Appellant Revenue for condonation of delay of 118 days in filing of their Cus.Appeal Nos.77432- 77434 of 2018 before the Tribunal.

2. In view of the reasons as mentioned in the Misc.Applications and as explained by the Id.D.R. for the Revenue, the delay in filing the appeals before the Tribunal is condoned. The Misc.Applications (COD) are allowed.

3. The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No. 390/Misc./163/2010-JC (17.12.2015) dated 17.12.2015.

4. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy. Stay Petitions also get disposed off.

(Dictated and pronounced in the open court.)

mm

Sd/
(P. K. Choudhary)
Member (Judicial)